

(b) and (c) As per information received from Ministry of Coal, CBI has registered Preliminary Enquiry cases to investigate the alleged irregularities in allocation of coal blocks to private companies from 2006 to 2009 and from 1993 to 2004. In addition, a Preliminary Enquiry has also been registered to investigate irregularities in allocation of coal blocks to Public Sector Companies. As informed by CBI, in respect of 9 companies, 9 FIRs have been registered out of which 4 have been allotted blocks for power projects.

(d) No, Sir. As informed by the Ministry of Coal the blocks were allotted to private companies for the captive purpose on the basis of recommendations of the Screening Committee with the approval of Competent Authority. Comprehensive details about the applicant, the group, performance of the group, financial strength, readiness of the end use plant, etc. were placed before the Committee so as to enable it to make appropriate recommendations.

Based on the data furnished by the applicants and the feedback received from the State Governments and the concerned Ministries of the Central Government, the Committee assessed the application having regard to matters such as techno-economic feasibility of end use project, status of preparedness to set up the end use project, past tract record in execution of projects, financial and technical capabilities of applicant companies, recommendations of the State Governments and the Administrative Ministries concerned, etc. and made recommendations for allocation of coal blocks.

#### **Target of power generation**

600. SHRI BAISHNAB PARIDA: Will the Minister of POWER be pleased to state:

- (a) the target of power generation during the current plan period;
- (b) whether Government has prioritized the power sector to meet with the current shortfall;
- (c) if so, the details thereof; and
- (d) the details of action plan to control total failure of all the grids in the country to ensure uninterrupted power supply to Delhi and other regions in 2012?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Generation targets are fixed on year to year basis. Generation targets from various conventional sources for the current financial year 2012-13 has been fixed as 930 Billion Unit (BU). Source-wise details are given below:

Sector/Source	Billion Unit (BU)
Centre	387.005
Thermal	300.405
Hydro	45.920
Nuclear	35.200
Bhutan Imp	5.480
State	372.787
Thermal	307.358
Hydro	65.429
Nuclear	-----
Private	170.208
Thermal	159.512
Hydro	10.696
Nuclear	-----
TOTAL	930.000

(b) and (c) Government has taken following measures to meet demand for power:

- (i) Acceleration in generating capacity addition during 12th Plan with a proposed target of 88,537 MW (excluding renewable) against an achievement of 54,964 MW during Eleventh Plan.
- (ii) Rigorous monitoring of capacity addition of the on-going generation projects.
- (iii) Development of Ultra Mega Power Projects of 4000 MW each to reap benefits of economies of scale.
- (iv) Augmentation of domestic manufacturing capacity of power equipment through Joint Ventures.
- (v) Strengthening of inter-state and inter-regional transmission capacity for optimum utilization of available power.
- (vi) Promoting energy conservation, energy efficiency and demand side management measures.

(d) The Ministry of Power has taken a number of steps for grid security including third party protection audit; review of zone-3 philosophy; review of Unscheduled Interchange mechanism. Further, petitions have also been filed in

Central Electricity Regulatory Commission (CERC) by various Regional Local Despatch Centres including the National Load Despatch Centres on various issues *inter-alia*, modification congestion charge procedure, further tightening the frequency band, implementation of defense plans, primary response from generation etc. Islanding schemes for Delhi has been finalized.

#### **Projects of NHAI in Assam**

601. SHRIMATI NAZNIN FARUQUE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of various projects of the National Highways Authority of India (NHAI) in Assam;
- (b) the status of each project, project-wise;
- (c) the number of projects that are being delayed and reasons for delay, project-wise; and
- (d) the efforts that have been made to complete the project within the time or extended time?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) National Highways Authority of India (NHAI) has been entrusted for 4-laning of 670 Km under East-West corridor under National Highways Development Project (NHDP) Phase-II in Assam. There are 26 civil packages and the average physical progress of is 63.5%. Out of 26 civil packages 3 have been completed and 5 packages have been re-awarded. Project-wise details are given in Statement. (See below).

(c) 18 projects have been delayed. Main reasons for delay in the implementation are delay due to Land Acquisition, utility shifting, delay in obtaining statutory clearances and tree cutting, poor law and order conditions, redesigning of bridge bearings and inadequate mobilization of manpower and machinery by the contractor. Utility shifting in most of the projects are still remaining. Recent violence and kidnapping of the site supervisors/managers have also affected the progress of the works.

(d) A High Powered Committee under the Chief Secretary of the Government of Assam has been constituted. Meetings are held with the State Government from time to time to resolve various issues impacting the progress of the projects. Regular review meetings have also been held with the Regional Offices of NHAI, Concessionaires and Contractors to resolve the bottlenecks impacting the progress of the projects. Contractors have also been instructed for completion of the remaining works as per the revised schedule and any further delay beyond revised schedule will be attributed to them, invoking appropriate penal provisions.